



2026:DHC:7923



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010002352018**+ **OMP (ENF.) (COMM.) 3/2019**

M/S B.S. PROMOTERS & DEVELOPERSDecree Holder
Through: Mr. Akhil Mittal, Mr. Vineet
Kumar Mishra, Ms. Riddhi Jain
and Ms. Shayna Das, Advs.
versus

SANJEEV MALHOTRA & ORS.Judgement Debtors
Through: Ms. Ridhima Malhotra, Adv.
for JD Nos. 1 & 6.
Mr. Sanjeev Mahajan, Sr. Adv.
with Ms. Simran Rao, Adv. for
JD Nos. 2 to 4.
Mr. Kunal Rai, Adv. for JD-8.
Mr. Vipul Gupta, Adv. for JD-
9.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **16.09.2026**

1. It is borne out from the record that the stamp duty on the arbitral award sought to be enforced was paid beyond one month from the date of the execution of the arbitral award.

2. This is not in consonance with the scheme envisaged by the Indian Stamp Act, 1899¹, as applicable in NCT of Delhi.

3. In view of the judgment passed by this Court in *M/s URC*

¹ "Act", hereinafter



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Construction (P) Ltd. v. Airports Authority of India², the award is liable to be impounded.

4. At this stage, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after duly complying with requisite stamp duty and penalty, if any, as payable under the Act.

5. Leave and liberty as aforesaid, is granted.

6. The present petition is dismissed as withdrawn with the aforesaid liberty.

OM PRAKASH SHUKLA, J

SEPTEMBER 16, 2026/gunn

² **OMP (ENF.) (COMM.) 155/2026**